Written Answers to		[29 December, 2017]		Unstarred Questions 267	
1	2	3	4	5	6
17.	Punjab	5	3	4	0
18.	Rajasthan	9	5	7	1
19.	Tamil Nadu	5	3	4	1
20.	Telangana	5	3	4	1
21.	Uttarakhand	3	0	2	1
22.	Uttar Pradesh	7	2	8	0
23.	West Bengal	5	0	4	0
	Total	104	30	105	20
	TOTAL	104		105	

## Statement-II

Details of fund sanctioned, released and utilised for opening of Sub Post Offices and Branch Post Offices under Scheme "Rural Business and Access to Postal Network" for financial year 2017-18

(in ₹)

Funds sanctioned	Funds released	Funds utilised upto 30.11.17
1,41,23,500	1,41,23,500	19,39,437

## Centralised recruitment of Judges for Lower Judiciary

1386. SHRI PRASANNA ACHARYA: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of sanctioned posts of Judges in the lower judiciary in the country;
- (b) the number of posts which are lying vacant and since when, the details thereof, State-wise;
- (c) whether Government is considering evolving a centralised selection mechanism to recruit Judicial Officers for the lower judiciary to expedite and rationalize the process of selection; and
- (d) the opinion of the Supreme Court and various State Governments in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) and (b) As per information made available by the High Courts and respective State Governments, as on 30.11.2017, the

sanctioned strength of Judicial Officers of District and Subordinate Courts is 22,677, and number of Judicial Officers in position and vacant posts is 16,693 and 5,984, respectively. The State/UT-wise details of sanctioned/working strength and vacancies of Judicial Officers in District and Subordinate Courts are given in the Statement (*See* below).

(c) and (d) The appointment of Judges and Judicial Officers in the District and Subordinate Courts falls within the domain of the High Courts and State Governments concerned in which the Central Government has no role. However, in order to facilitate regular filling up of these vacancies in a smooth and time-bound manner, the Department of Justice *vide* its letter dated 28th April, 2017 suggested certain options to the Hon'ble Supreme Court for creation of a Central Selection Mechanism. The Hon'ble Supreme Court *suo motu* converted the Government's suggestions into a writ petition on 09th May, 2017 and directed all State Governments (including Union Territories) to file their responses and suggestions by way of affidavits. The above matter is *sub judice* at present.

Statement

Sanctioned Strength, Working Strength and Vacancies of Judicial Officers of

District and Subordinate Courts as on 30.11.2017

Sl. No.	State	Sanctioned Strength as on	Working Strength as on	Vacancies as on 30.11.2017
		30.11.2017	30.11.2017	
1	2	3	4	5
1.	Andhra Pradesh and Telangana**	987	873	114
2.	Arunachal Pradesh	28	17	11
3.	Assam	428	352	76
4.	Bihar**	1826	1001	825
5.	Chhattisgarh	398	335	63
6.	Goa	55	43	12
7.	Gujarat**	1511	1126	385
8.	Haryana	644	497	147
9.	Himachal Pradesh**	159	149	10
10.	Jammu and Kashmir	253	214	39

Written Answers to		[29 December, 2017]	Unsta	Unstarred Questions 269	
1	2	3	4	5	
11.	Jharkhand**	672	421	251	
12.	Karnataka**	1303	978	325	
13.	Kerala**	534	461	73	
14.	Madhya Pradesh	2021	1273	748	
15.	Maharashtra	2096	1947	149	
16.	Manipur	49	31	18	
17.	Meghalaya	97	39	58	
18.	Mizoram	63	30	33	
19.	Nagaland	34	23	11	
20.	Odisha	862	658	204	
21.	Punjab	674	538	136	
22.	Rajasthan**	1223	1127	96	
23.	Sikkim**	23	15	8	
24.	Tamil Nadu*	1257	916	341	
25.	Tripura	107	76	31	
26.	Uttar Pradesh	3204	1860	1344	
27.	Uttarakhand**	291	230	61	
28.	West Bengal and Andaman and Nicobar Islands**	1013	929	84	
29.	Chandigarh	30	30	0	
30.	Dadra and Nagar Haveli and Daman and Diu**	7	7	0	
31.	Delhi**	799	483	316	
32.	Lakshadweep**	3	2	1	
33.	Puducherry*	26	12	14	
	Total	22,677	16,693	5,984	

<sup>\*\*</sup>as on 31.10.2017

<sup>\*</sup> as on 7.11.2017.